

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.4300/2017

This the 6th day of December, 2017

Hon'ble Shri K N Shrivastava, Member(A)

A.K. Shukla, Aged 68 years,
S/o Sh. G.S. Shukla,
Retired as Principal from KVS
R/o H.No.177, Ambica Vihar,
Paschim Vihar, New Delhi-87.Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Kendariya Vidyalaya Sangathan,
Through the Commissioner,
18, Institutional Area, Shahzed Jeet Singh Marg,
New Delhi.
2. The Finance Officer,
Kendariya Vidyalaya Sangathan,
18, Institutional Area, Shahzed Jeet Singh Marg,
New Delhi-110016.Respondents

(By Advocate: Shri S. Rajappa)

ORDER (ORAL)

The applicant is a retired Principal of Kendriya Vidyalaya Sangathan. Through the medium of this OA, he has prayed for granting him the benefits of GPF cum pension scheme which was in-vogue in KVS when he was appointed as Principal in the year 2000. His contention is that the respondents had wrongly covered him under the

Contributory Provident Fund Scheme(CPF) which was in vogue in KVS prior to 01.01.1986. The applicant has further contended that his case is squarely covered by the Order of this Tribunal dated 19.09.2016 passed in OA No.3112/2013. The applicant has submitted a representation dated 24.05.2017(Annexure A-2) to respondent No.1. It is stated that the case of the applicant for grant of benefits of the GPF cum pension scheme has been duly recommended by the Deputy Commissioner, Chandigarh Region to the KVS Headquarters vide Annexure A-2 letter dated 16.06.2017.

2. Shri Yogesh Sharma, learned counsel for the applicant submits that the applicant would be satisfied if a time bound direction is given to respondent No.1 to decide the Annexure A-2 representation of the applicant in the light of the Order dated 19.09.206 of this Tribunal passed in OA No.3112/2013.

3. Having regard to the submission made, this OA is disposed of with a direction to respondent No.1 to decide the Annexure A-2 representation of the applicant within a period of two months from the date of receipt of a copy of this order by a reasoned and speaking order and keeping in view the Order of this Tribunal dated 19.09.2013 in OA

No.3112/2013. The applicant shall have the liberty to take appropriate remedial measures as available to him under law in case he remains dissatisfied with the order of respondent No.1.

(K N Shrivastava)
Member(A)

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